

ITEM NO.1502
(For Judgment)

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal Nos.820-821/2009

P. RAJAGOPAL AND ORS. ETC.

Appellant(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

WITH

Crl. Appeal No. 896/2009
SLP(Crl) Nos.9261-9262/2015

Date : 29-03-2019 These appeals and SLPs were called on for pronouncement of Judgment today.

For Appellant(s)

Mr. Sushil Kumar, Sr. Adv.
Mr. Aishwarya Bhati, AOR
Gp. Capt. Karan Singh Bhati, Adv.
Mr. Jaideep Singh, Adv.
Mr. Aditya Kumar, Adv.
Mr. S. Rathnakaran, Adv.
Ms. Chitrangada Rastravara, Adv.
Mr. T. Gopal, Adv.
Mr. Adarsh Kr. Tiwari, Adv.
Ms. Tanuja Patra, Adv.
Ms. Vaidruti Mishra, Adv.
Mr. Damodar Solanki, Adv.
Ms. Biswabara Dash, Adv.
Mr. S.S. Rawat, Adv.
Mr. Aishwarya Bhati, AOR

For Respondent(s)

Mr. Balaji Srinivasan, AAG
Mr. M. Yogesh Kanna, AOR
Mr. S. Partha Sarathi, Adv.

Hon'ble Mr. Justice Mohan M. Shantanagoudar pronounced the Reportable Judgment of the Bench comprising Hon'ble Mr. Justice N.V. Ramana, His Lordship and Hon'ble Ms. Justice Indira Banerjee.

Leave granted in Special Leave Petition (Crl.) Nos.9261-9262/2015.

The appeals are dismissed in terms of the signed Reportable Judgment.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

(Signed Reportable Judgment is placed on the file)